

**Renovation of Vigyan Bhawan**

10013. SHRI K.S. RAO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the CPWD team which has gone into the fire that broke-out in the Vigyan Bhawan and submitted its reports;

(b) if so, the main findings and the recommendations thereof;

(c) the estimated damage caused by the fire;

(d) whether there is any proposal to demolish the building and change its lay-out;

(e) if so, the details thereof;

(f) if not, when the repair work or the renovation of the building is likely to start; and

(g) the estimated expenditure involved in repair/renovation/reconstruction of the building?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) The Committee has expressed the view that an electric short circuit could not have been the cause of the fire. The report of the enquiry committee set up by the Lt. Governor, Delhi is awaited.

(c) Visual inspection of the building showed:—

(a) The main hall and the whole roof including steel trusses had caved in;

(b) The false ceiling, wall panelling, the stage and all fit-

tings and fixtures inside the hall has been totally destroyed;

(c) The electrical and sound system had also been totally damaged;

(d) Substantial damage had taken place in Commission Rooms 'E' and 'F'.

(e) Commission rooms on the 2nd floor has also been totally damaged.

(d) to (g). Since the building is in the custody of the Police authorities and detailed analysis and tests need to be carried out by the Central Public Works Department, it is not possible to indicate when renovation could be carried out.

[Translation]

**CPWD Enquiry Office, Raja Bazar, New Delhi**

10014. SHRI DEVENDRA PRASAD YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of complaints registered by the Enquiry Office of the Central Public Works Department; Raja Bazar, Gole Market, New Delhi during the last two years, year-wise;

(b) the number of complaints on which action has not been taken so far;

(c) the steps being taken by Government for not taking action on the general complaints the same day; and

(d) whether any survey is being conducted to find out the reasons for not taking action on the complaints and if so, the details

in this regard and if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) 10,063 & 10682 complaints were received during 1988—89 & 1989-90 respectively.

(b) Nil.

(c) Complaints of emergency nature such as chokage of drainage, current failure or switch not working, etc., are attended to within 24 hours. Other complaints which are considered as urgent are attended to within four to seven days. Major complaints like replacement of doors, windows, WC Pans, flushing cisterns, flooring, etc., take more time as they require preparation and sanction of estimates and are carried out subject to availability of funds.

(d) A weekly survey/review of the complaint register by officers of various levels is made to ensure action on pending complaints.

[English]

**Representations from Unions of  
B.C.C.L. and E.C.L.**

10015. SHRI A.K. ROY: Will the Minister of LABOUR be pleased to state:

(a) the details of the representations received from the Centre of Indian Trade Unions affiliated unions working in B.C.C.L. and E.C.L. for reconsidering rejection order on the Industrial disputes pending since long;

(b) the action taken on the representations;

(c) whether new policy has been formulated for the cases involving the weaker section of the society and unorganised sector, liberalising the facilities for adjudication; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) Four representations from Bihar Colliery Kamgar Union (CITU) for review of decision of the Government in respect of 14 industrial disputes in B.C.C.L. and E.C.L., which were declined adjudication, were received in the Ministry of Labour on 4.4.1990. A Statement indicating details of these cases is given below.

(b) These are being examined.

(c) No, Sir.

(d) Does not arise.